

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**IA no. 133 of 2013 in  
DFR no. 738 of 2013**

**Dated : 23<sup>rd</sup> April, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Bangalore Electricity Supply Company Ltd. ...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission  
& Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Anand K. Ganesan**

**Counsel for the Respondent(s): Mr. Prabhuling K. Navadgi, Sr. Adv. for R-2**

**ORDER**

**(IA no. 133 of 2013 - For condonation of delay in filing)**

This is an application to condone the delay of 19 days in filing the Appeal as against the impugned order dated 24.01.2013.

We have heard the Learned Counsel for the Applicant/Appellant.

Since, we find that there is sufficient cause to condone the delay, the delay is condoned. Registry is directed to number the Appeal and post for Admission on 23.04.2013 at 2.30 p.m.

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**Appeal no. 89 of 2013**

**Admit.** Mr. Prabhuling K. Navadgi, the Learned Senior Counsel takes notice on behalf of Respondent no. 2. He is directed to file his reply on or before 10.05.2013 after serving copy on the other side.

Issue notice to the Respondent – ‘Commission’ returnable on 23.05.2013. Registry is also directed to issue notice. Dasti service is permitted.

Post the matter for hearing on **23.05.2013 at Chennai Circuit Bench.** In the meantime, rejoinder be filed, if any.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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